

**GOVERNMENT OF INDIA  
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION  
LOK SABHA**

UNSTARRED QUESTION NO:3700  
ANSWERED ON:18.12.2006  
VIOLATION OF RULES BY SUGAR MILLS  
Singh Shri Sitaram

**Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:**

- (a) Whether the private sugar mill owners of the country are reportedly violating the rules and regulations laid down by the Government ;
- (b) If so, the details of the steps taken by the Government against such sugar mill owners to ensure compliance of the rules ;
- (c) Whether such private sugar mill owners also exploit the labourers working in their mills; and
- (d) If so, the details thereof and the action taken against such mill owners ?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION (DR. AKHILESH PRASAD SINGH)

(a)&(b) :The sugar factories are required to sell and despatch the specified quantity of sugar as allowed in the Monthly Release Orders of the Government. Some sugar mills have also obtained orders from the courts to sell sugar over and above the quantity allowed in the Release Orders. In order to ascertain the position, the Central Government decided to make random check on sugar factories in Uttar Pradesh. So far, 30 sugar factories belonging to different sugar companies have been inspected in two rounds-12 in the first round and 18 in the second round in the months of October and November, 2006, respectively. On the basis of the inspection reports of the first round, show cause notices have been issued to four sugar factories. The reports of the second round of the inspection are yet to be examined. Appropriate action shall be taken against the sugar factories found violating the Release Orders of the Government.

(c)&(d) : The State Governments are the appropriate Government under the Industrial Dispute Act, 1947 in the state sphere and legally vested with powers to intervene/settle the grievances under various labour laws. Whenever complaints are received about the violation of labour laws in the state sphere, the concerned State Governments are asked to take suitable action in the matter.